

TALCHER INDUSTRIAL COMPLEX

1343. **SHRI K. P. SINGH DEO** : Will the Minister of **INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS** be pleased to state:

(a) whether it is a fact that Government of Orissa have requested the Centre to take over the Talcher Industrial Complex as a Centrally sponsored project during the Fourth Five Year Plan;

(b) if so, whether Government of Orissa have requested the Centre to take over any other projects besides the Talcher Industrial Complex;

(c) if so, the projects which the Centre has been requested to take over;

(d) whether Government have agreed to the request made by Government of Orissa; and

(e) if not, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (e). There is no specific request from the Government of Orissa for taking over the Talcher Industrial Complex as a centrally sponsored project. However, a suggestion was received from the State Government for financial participation in the project and this is under consideration.

Information is respect of projects, other than the Talchar Industrial complex, is being collected and will be laid on the Table of the House.

INDUSTRIAL ESTATE IN ORISSA

1344. **SHRI K. P. SINGH DEO**: Will the Minister of **INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS** be pleased to state:

(a) the number of Industrial Estates set up in the State of Orissa by the end of the Third Five Year Plan;

(b) The number of Industrial Estates proposed to be set up during the Fourth Five Year Plan and the location thereof; and

(c) the allocation proposed to be made for setting up the proposed industrial estates in the Fourth Five Year Plan?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Nine.

(b) Five new Industrial Estates are proposed at Cuttack Rourkela, Talchery, Sunabedu and Pradeep. Two existing estates at Cuttack and Rourkela will also be expanded.

(c) the State Government has proposed an amount of Rs. 83.70 lakhs in the Fourth Plan for the above mentioned Estates.

DUNCANS BROTHERS LIMITED, CALCUTTA

1345. **SHRI ARJUN SINGH BHADORIA**: Will the Minister of **INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS** be pleased to state:

(a) whether Duncans Brothers Limited Calcutta are trying to control B.I.C., Kanpur by purchasing shares from Bajorias; and

(b) if so, what steps are being taken to stop the same and when Government proposed to take over the control of the B.I.C.?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Available information does not indicate that Bajorias have negotiated to sell their holdings in the British India Corporation to Duncan Brothers Limited:

(b) Does not arise.

M/s. DUNCAN BROTHERS LTD., CALCUTTA

1346. **SHRI ARJUN SINGH BHADORIA**: Will the Minister of **INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS** be pleased to state:

(a) whether M/s. Duncan Brothers Ltd., Calcutta have purchased controlling shares in the management of M/s. Balmer Lawrie & Company Limited, Calcutta.

(b) if so, on what terms and conditions; and

(c) whether permission of Government was obtained in the matter?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (c). The Company Law Board accorded approval on 21st September, 1968 under Section 372 (4) of the Companies Act, 1956 to M/s. Duncan Brothers Ltd., Calcutta for investing in 63,000 equity shares of

M/s. Balmer Lawrie & Co. Ltd. as detailed below:-

Name of the Company	No. of shares	Rate per share
		(Rs.)
M/s. Alex Lawrie & Co. Ltd. U.K.	38,625	100
M/s. Nancy M. Dale U.K.	1,050	100
M/s. Jaipur Investment Co. Ltd.	14,200	168
M/s. S. G. Engg. & Industries Ltd.	5,000	168
M/s. Bagla and Co. Stock and Share Brokers, Calcutta Stock Exchange	4,125	160

2. The approval was accorded subject to the following conditions:—

(i) The approval of the Reserve Bank of India shall be obtained wherever remittance of foreign exchange is involved.

(ii) The aforesaid shares shall be purchased within the period of six months from the date of the order.

3. It is, however, not known whether the company has actually purchased the said shares.

ENGINE DRIVERS

1347. SHRI BASUMATARI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that in nine out of eleven serious accidents in this year, Drivers had disregarded signals and in some cases, they were found in a state of intoxication;

(b) whether it is also a fact that quite a few speedometers and recorders fitted to engines as well as the braking system were defective;

(c) action taken against those Drivers found guilty; and

(d) whether it is also a fact that before starting the engines, brakes and speedometers are not checked?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Presumably the reference is to the serious collisions which

occurred during the first half of the current year. According to the preliminary reports of the Commission of Railway Safety, nine such collisions were due to disregard of signals by the drivers. In two of these cases, the drivers are suspected to be under the influence of liquor.

(b) Only in one of these cases the speedometer was found to be out of order. Inadequate brake power was also a contributory factor to the cause of one accident.

(c) Suitable action will be taken on the receipt of the final reports.

(d) No.

FIRE IN PASSENGER TRAINS BETWEEN MARIPAT AND DADRI STATIONS

1348. SHRI BASUMATARI: Will the Minister of RAILWAYS be pleased to refer to the statement made by him in the House on the 9th August, 1968, regarding fire in a coach of train No. 2 FTD passenger between Maripat and Dadristations of the Northern Railway on the 7th August, 1968 and state:

(a) whether the cause of the fire has been investigated;

(b) if so, result thereof;

(c) the particulars of the persons held responsible and action taken against them; and

(d) whether any compensation has been paid to the victims?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) to (c). According to the provisional finding of the Additional Commissioner of Railway Safety, who held a statutory inquiry into the accident, the fire in the coach of No. 2 FTD Passenger between Maripat and Dadri stations of the Northern Railway on 7-8-1968 was caused by ignition of petrol carried by some passenger in the compartment due, probably, to live bidi or match stick inadvertently thrown by some passenger for which no responsibility is attributable to the Railway.

(d). Not so far. Applications for compensation have been received and will be decided by the Claims Commissioner as soon as he starts functioning.

Ex-gratia payments amounting to Rs. 3,000/- in 6 cases of death and Rs. 1,250/- in 16 cases of injury have been made.